

(28) O.A. 770/2000

AA (C) / SS (MA)
21.6.2001

In the case of Union of India & Others vs. V. Rakesh Kumar and other connected matter (2001 (2) SLR page 261) it has interalia been held that pensionary benefits are not available to those who have resigned before putting in 20 years of service. In view of the aforesaid decision, we find that the applicant herein has no claim for pensionary benefits as prayed. Present OA, in the circumstances, is dismissed. No orders as to cost.

Jha 9-
MEMBER (A)

N. J. Narayanan
CHAIRMAN

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